

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-560038.

Review Application No.55/1993. in

Dated:

8 OCT 1993

APPLICATION NO(S)_ 519 of 1992.

APPLICANTS: M. Sundara Rao

v/s. RESPCNDENTS: Divisional Railway Manager Mysore and Others.

TO.

- Br.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, andhinagar, Bangalore-9.
- 2. The Digisional Railway Manager, Mysore Division, Mysore.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on First October, 1993.

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DEPUTY JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCHLBANGALORE

DATED THIS THE FIRST DAY OF OCTOBER, 1993

Present: Hon'ble Shri S. Gurusenkaran, Member(A)

Hon'ble Shri A.N. Vujjanaradhya, Member (J)

REVIEW APPLICATION NO.55/1993

Shri M. Sundara Rao S/o. Late Shri M. Venkateshaiah 111/D, Railway Loco Colony Mysore - 570 020

... Applicant

(Dr. M.S. Nagaraja, Advocate)

Vs.

- The Divisional Railway Manager Mysore Division, Mysore.
- The Divisional Personnel Officer Divisional Officer Southern Reilway, Mysore.
- 3. Union of India represented by Ministry of Railways Rail Bhavan, New Delhi.

... Respondents

This Review Application having come up for hearing before the Tribunal today, Hon'ble Shri S. Gurusankaran, Member(A), made the following:

ORDER

This Review Application has been filed by the review applicant in O.A. No.519/1992 which came to be disposed off vide order dated 15.7.1993.

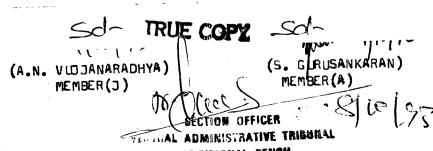
2. The review applicant has submitted a Memo for hearing this review application in open court. We find no substance at all in the reasons given for hearing this review application in the open court and hence the same is being disposed off by way of circulation.



One of the basis for deciding that an order has to be reviewed is the existence of mistakes apparent on the face of the record. The review applicant has submitted that several mistakes apparent on the face of the record have crept into the judgement. We find no merit in this submission. The application was dismissed on grounds of limitation and non-joinder of necessary parties only, without going into the merits. We have examined both these issues thoroughly and dealt with the same extensively in the orders. What the applicant is trying to do is apprently to have the case reheard again and that too he wants the case to be decided on merits afresh. We find no basis for the same.

We also further observe that a Full Bench of this Tribunal sitting at Bangalore has rejected 0.As.303, 304 and 422/1992 dealing with similar matters in its order dated 29.9.1993 overruling the decisions of the Ernakulam Bench in the cases of A. Radhakrishnan and Another Vs. General Manager, Southern Railway ((1993) 23 ATC 146) and K. Yeshodaran Vs. General Manager, Southern Railway ((1991) 4 SLR 396 (CAT)).

In view of the above, this review application is dismissed by way of circulation in terms of Rule 17(3) of the CAT (Procedure) Rules, 1987.



BANGALORE

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